

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/1070/2010 - CU[DB]
ST/S/2152/2010

Date 20/07/2011

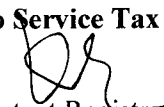
Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S RAMNATH HOUSING PVT LTD
OPP 33 PAC,CAMP,LALITPUR ROAD, RAJGARH,
JHASNI.
M/S RAMNATH HOUSING PVT LTD

Appellant
Vs
Respondent

C.C.E. KANPUR

I am directed to transmit herewith a certified copy of **Final order No.ST/293/ 2011 CU[DB]** dated 19.07.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**
alongwith S.O. ST/431/11


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. KANPUR
117/7, SARVODAYA NAGAR,
KANPUR 208005.

2. Adv. / Consult

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 18.07.2011

Service Tax Stay No. 2152 of 2010 in ^{Tax}Service Appeal No. 1070 of 2010

M/s Ramnath Housing Pvt. Limited

Appellants

Vs.

CCE, Kanpur

Respondent

Appearance: Rep. by Sh. Sandeep Mukherjee, Advocate for the appellants.
Rep. by Sh. Amrish Jain, DR for the respondent.

Coram: Hon'ble Dr. C. Satapathy, Member (Technical)
Hon'ble Sh. D. N. Panda, Member (Judicial)

Final ORAL ORDER NO. ST/293/11
Stay order no ST/231/11
Per: Dr. C. Satapathy:

The learned Counsel Shri Sandeep Mukherjee appearing on behalf of the appellant fairly submits that application for stay and the appeal ^{have been} filed as an abundant caution to seek the remedy against the order passed by the learned Commissioner below. During the pendency of the appeal before this forum, the appellant has moved an application for rectifying mistake apparent from the impugned order in accordance with the provisions of Section 74 of the Finance Act, 1994. Considering such a fair submission, we are of the opinion that there should not be ^{parallel} exercise of jurisdiction.

Therefore, we dismiss both the stay application and appeal of the appellant to enable the learned Commissioner to decide the issue in accordance with law and to do justice to the litigants.

(Dr. C. Satapathy)
Member (Technical)

(D.N. Panda)
Member (Judicial)

Pant